

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

22

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 01-08-2015

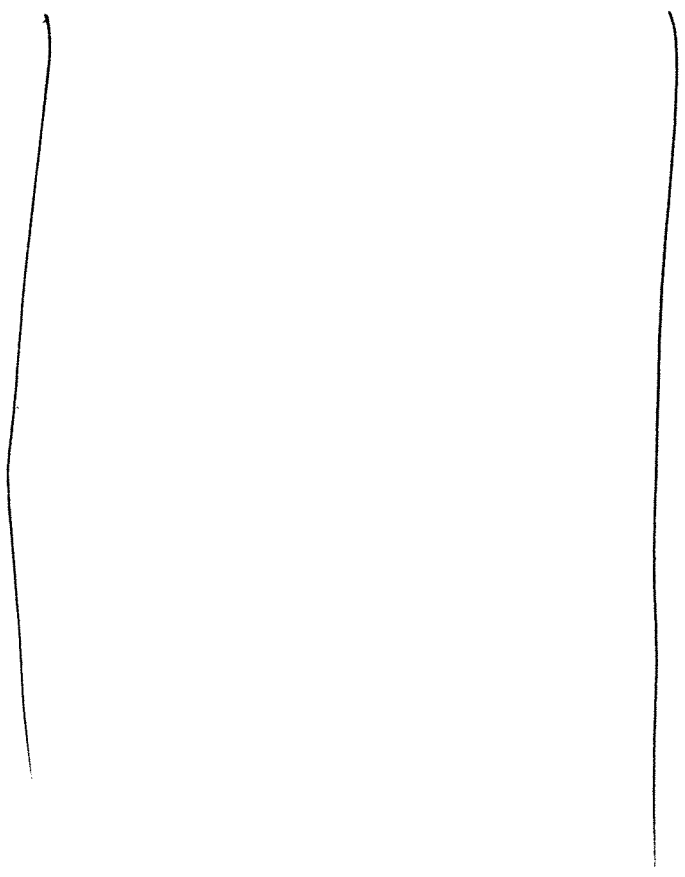
PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI. ANIL KUMAR B, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : IBA/672/2019  
NAME OF THE PETITIONER(S) : KISAN OLEOCHEM & DERIVATIVES PVT LTD  
NAME OF THE RESPONDENTS : OREN HYDROCARBONS PVT LTD  
UNDER SECTION : 9 RULE 6

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
			REPRESENTATION BY WHOM

Dewanaksh Prabhakarain } For the Petitioner. [Signature]  
Pavikran }

SUBHANG NAIR FOR THE RESPONDENT [Signature]



**ORDER**

Counsels for both the parties are present. At this stage, the Counsel for the Corporate Debtor has filed a Memo stating therein that the parties have executed a Settlement Deed dated 19.07.2019 wherein under Paragraphs 2 and 3 the terms and conditions of the Settlement have been mentioned. The Memo is taken on record along with copy of Settlement Deed. In view of the Memo filed along with enclosures, the Petition stands **disposed of**. However, liberty is granted to the Operational Creditor to revive/restore the Petition in the event of default or dishonouring of the cheques issued by the Corporate Debtor.

  
(ANIL KUMAR B)  
MEMBER (TECHNICAL)

MS

  
(CH. MOHD SHARIEF TARIQ)  
MEMBER (JUDICIAL)